

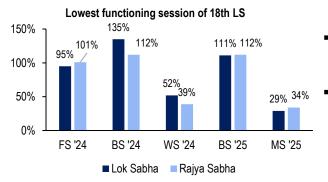
Vital Stats

Parliament Functioning in Monsoon Session 2025

The Monsoon Session of Parliament was held between July 21 and August 21, 2025. Both Houses functioned for 21 days as originally scheduled. However, two-thirds of the planned time was lost to disruptions. This affected Question Hour particularly hard – Lok Sabha worked for 23% while Rajya Sabha worked for 6% of the scheduled Question Hour. Several Bills were also passed without discussion amidst the disruption. Each House reserves time on Friday afternoons to take up Bills and Resolutions proposed by private members; this was not taken up during this Session. Lok Sabha continues to function without a Deputy Speaker – a Constitutional requirement – for over six years now.

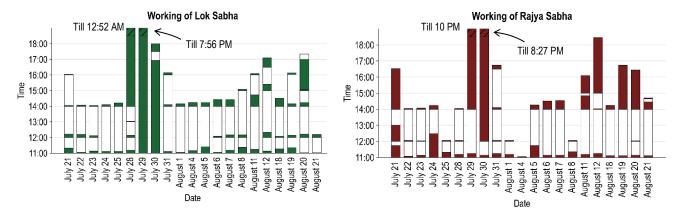
This note looks at the functioning of both the Houses during this period.

Lok Sabha functioned for 29% of its scheduled time, Rajya Sabha for 34%



- Both Houses functioned for about a third of their scheduled time. This was the lowest functioning seen during the 18th Lok Sabha.
- The functioning days were marked by disruptions. The House would repeatedly get adjourned during the day only to meet for a few minutes before adjourning again. This can be seen in the charts below.

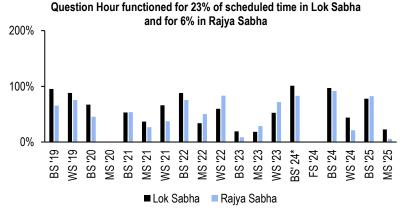
Note: FS is First Session, BS is Budget Session, MS is Monsoon Session, and WS is Winter Session.



Note: The shaded areas represent functioning hours of the House, and white areas indicate House was adjourned during the period.

Less than 10% of starred questions answered orally in both Houses

No questions were answered orally on 12 days in Rajya Sabha and seven days in Lok Sabha. Ministers gave oral response to 8% of starred questions in Lok Sabha, and 5% of starred questions in Rajya Sabha. When questions are answered orally, MPs can ask supplementary questions.



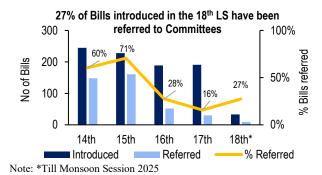
Note: Question Hour was not held during MS 2020 and FS 2024.*17th LS Budget Session.

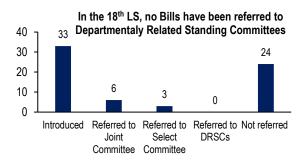
Atri Prasad Rout atri@prsindia.org

Niranjana S Menon niranjana@prsindia.org

August 21, 2025

Limited discussion on Bills before passing; five Bills referred to Committees





Note: DRSC stands for Departmentally Related Standing Committees.

- 13 Bills were introduced during the session (excluding appropriation Bills). Three were referred to Joint Committees, and two were referred to Select Committees of Lok Sabha. The other eight were passed within the session.
- Usually, Bills are examined by Departmentally Related Standing Committees.
 During the 17th Lok Sabha, of the 30 Bills referred to Committees, 24 Bills were referred to Standing Committees, five to Joint Committees, and one to a Select Committee.
- The Select Committee of Lok Sabha presented its report on the Income-Tax Bill, 2025. The Bill was later withdrawn. Instead, a new Bill, the Income Tax (No.2) Bill, 2025 was introduced and passed on the same day in Lok Sabha, without any discussion.
- 14 Bills were passed by Both Houses (excluding finance and appropriation Bills).
 Many of these Bills were

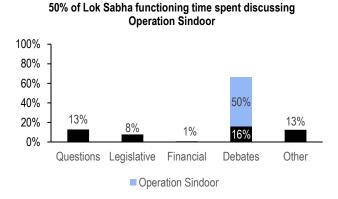
Time allocated and actual time spent on discussing and passing Bills

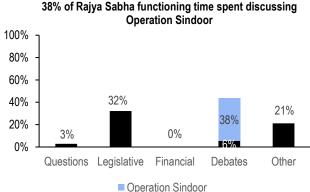
	Lok Sabha		Rajya Sabha		Days to
Bill	Time allocated	Time spent	Time allocated	Time Spent	pass*
Income-Tax Bill, 2025**	12 hrs	5 mins	9 hrs	-	-
Income-Tax (No.2) Bill, 2025	-	- 4 mins	-	- 1 hr 10 mins	1 day
Taxation Laws (Amendment) Bill, 2025	-		-		
National Sports Governance Bill, 2025	8 hrs	34 mins	4 hrs	2 hr 8 mins	20 days
National Anti-Doping (Amendment) Bill, 2025					
Manipur GST (Amendment) Bill, 2025	2 hrs	- 22 mins	4 hrs	40 mins	4 days
Manipur Appropriation Bill, 2025					
Mines and Minerals (Regulation and Development) Amendment Bill, 2025	-	30 mins	-	2 hr 34 mins	8 days
IIM (Amendment) Bill, 2025	-	7 mins	-	1 hr 14 mins	2 days
Regulation of Online Gaming Bill, 2025	-	6 mins	-	23 mins	1 day
Indian Ports Bill, 2025	3 hrs	24 mins	2 hrs	2 hr 3 mins	143 days
Merchant Shipping Bill, 2024	2 hrs	20 mins	2 hrs	10 mins	244 days
Reservation of Seats for Scheduled Tribes Bill in Goa Assembly, 2024	2 hrs	1 hr 57 mins	2 hrs	23 mins	371 days

Note: *Days to pass is the number of days between introduction in the first House and passing in the second House.

passed with limited discussion. Some were passed within a week of introduction (see Table).

50% of functioning time of Lok Sabha spent on discussing Operation Sindoor



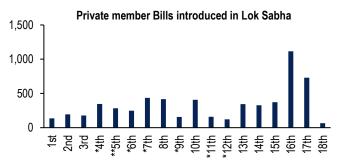


- Operation Sindoor was discussed for about 19 hours in Lok Sabha and 16 hours in Rajya Sabha. It comprised about half the total functioning time of Lok Sabha and more than a third of the functioning time of Rajya Sabha.
- A motion to impeach Justice Yashwant Varma (currently a judge of the Allahabad High Court) was admitted by the Lok Sabha Speaker. A three-member committee has been constituted to examine the issue.

August 21, 2025 - 2 -

^{**}The Bill was withdrawn and replaced by Income-Tax (No.2) Bill, 2025.

No private members' business taken up in either House

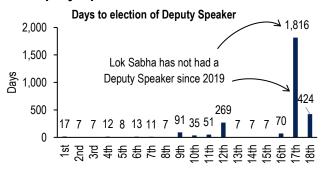




Note: * indicates a term shorter than five years; ** indicates a six-year term

• Every Friday, two and a half hours are reserved for private members' (MPs who are not Ministers) Bills and resolutions. No private members' business was held in either House during this session. Private member Bills have not been introduced or discussed for over a year in Lok Sabha.

No Deputy Speaker in Lok Sabha since June 2019



- The 18th Lok Sabha has not yet elected a Deputy Speaker. The 17th Lok Sabha did not elect a Deputy Speaker in its entire five year term. The Constitution requires Lok Sabha to choose a Speaker and a Deputy Speaker as soon as possible.
- The Deputy Speaker acts as the Speaker in case of a vacancy or absence of Speaker due to ill health. No confidence motions against the Speaker are also submitted to the Deputy Speaker.

Sources: Lok Sabha and Rajya Sabha Lists of Business, Bulletins; Rules of Procedure and Conduct of Business, Lok Sabha and Rajya Sabha, Statistical Statement 2023, Ministry of Parliamentary Affairs; Reports of the Business Advisory Committee; PRS.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.

August 21, 2025 - 3 -